

DIGIT PUBLIC LIABILITY INSURANCE POLICY
Add-On Covers/ Endorsement Wordings/ Clauses

1) Terrorism legal Liability Coverage (IRDAN158RP0075V01202021/A0030V01202122)

We will indemnify You for all amounts which You become legally liable to pay as Compensation as a result of a Bodily Injury and/or Property Damage directly caused due to Act Of Terrorism.

Subject always to the Limit of Liability mentioned in the Policy Schedule against this Add-on cover, terms, conditions, warranties, exclusions and deductible of this Policy.

Act of Terrorism means an act, including but not limited to the use of force or violence and /or the threat there of any person or group(s) of persons, whether acting alone or on behalf of or in connection with any organization(s) or government(s), committed for political, religious, ideological or similar purposes including the intention to influence any government and/or to put the public, or any section of the public, in fear.

If You have opted for this add on cover, following points as provided under “9. Exclusion” in the base policy shall stand amended:

- a. Point no 7 shall be amended to read as under,
“7. directly or indirectly occasioned by, happening through or in consequence of war, invasion, act of foreign enemy, hostilities (whether war be declared or not), civil war, rebellion, revolution, insurrection or military or usurped power. “
- b. Point no. 20 shall stand deleted.